

(15)

Central Administrative Tribunal  
Principal Bench  
New Delhi.

OA No.1644/91

Hon'ble Mrs. Lakshmi Swaminathan, Member(J)  
Hon'ble Shri R.K. Ahooja, Member (A)

New Delhi, this 23rd day of November, 1995.

Shri N.D. Singh,  
A-86, State No.  
Inder Vihar Extn.  
Johripur,  
Delhi-94.

...

Applicant

versus

i) Union of India through  
Secretary, Ministry of Communications  
Sanchar Bhawan,  
20 Ashoka Road  
New Delhi. 110001.

ii) The General Manager,  
Delhi Telephones,  
Khurshid Lal Bhawan,  
New Delhi.

iii) The Managing Director,  
MTNL, Hotel Kanishka Plaza  
Ashoka Road,  
New Delhi.

Respondents

ORDER (Oral)

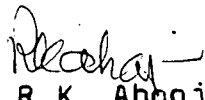
Hon'ble Shrimati Lakshmi Swaminathan, Member(J)


None for the parties <sup>even 19/</sup> on the second call.

We note that none was present even on earlier occasion

on 24.11.95. On that date an order had been passed that the matter will be taken up for disposal whether the parties appear or not.

2. In view of the ~~above~~<sup>above</sup>, the case is dismissed for default and non-prosecution.

  
( R.K. Ahooja )  
Member (A)

  
( Lakshmi Swaminathan )  
Member (J)

SCS